THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

<u>M.A. No.115/2018</u> <u>In</u> <u>Un-numbered Company Appeal (AT) No. /2018</u> <u>(F.No.01/05/2018/NCLAT/UR/339)</u>

In the matter of:

Mr. T.O. Abraham	1	Applicant/Appellant
` Versus		
Cavunal Rubber Estates (P) Ltd. & Ors.		Respondents
Appearance:	Shri Jogy Scaria, Advocate for	the Appellant.

05.06.2018

Counsel appearing for the Appellant submits that since the registered Clerk of the Counsel had to rush to his hometown because his wife had to undergo an urgent surgery for Galbladder and that is why, the Memo of Appeal could not be re-filed within time. From the perusal of the record, it appears that no such document is enclosed in support of his contention. Hence, the Appellant is advised to file the document in support of this contention and as prayed by learned counsel for the Appellant put up the matter on 12.07.2018.

> (Abni Ranjan Kumar Sinha) Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha) Registrar